

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
EASTERN ZONAL BENCH: KOLKATA**

**MA-77345/18
& S.T.Appeal No.70743/13**

(Arising out of Order-in-Appeal No.03/SH/CE(A)/GHY/13 dated 19.03.2013 passed by the Commissioner (Appeals) of Central Excise & Customs, Guwahati)

Commr. of Central Excise & S.Tax, Shillong

Applicant (s)/Appellant (s)

Vs.

M/s. Assam Progressive Developers Ltd.

Respondent (s)

Appearance:

Shri A. K. Biswas, Supdt. (AR) for the Revenue
Ms.P. Sikdar, Adv. for the Respondent(s)

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)

Date of Hearing : 24.01.2019

Date of Decision : 24.01.2019

ORDER NO.MO/75031/2019 & FO/75077/2019

Per Bench :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 11.07.2018.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/
(V.Padmanabhan)
Member (Technical)
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Sd/
(P. K. Choudhary)
Member (Judicial)